

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

O.A. No. 1137 OF 2024

In the matter of:

Neelam Rani & Ors.

.....Applicant

V/S

State of Punjab & Ors.

.....Respondent

**Short Reply/Status Report in the form of affidavit by
Jitendra Jorwal IAS, District Magistrate, Ludhiana**

It is most respectfully showeth:

- 
1. That undersigned is posted as District Magistrate, Ludhiana Respondent no. 2 and thus filing the reply.
 2. That Hon'ble National Green Tribunal was pleased to pass the orders dated 10.02.2025, the key aspect of this point is outlined below:-

"1. Vide order dated 23.01.2025 respondents no.1 to 4 were directed to file their replies/responses.

Whereas, the key extract from the order dated 23.01.2025 is given below:

"Notice be served on M/s Bharti Scientific Dyers through the District Magistrate, Ludhiana and for this purpose notice issued to the M/s Bharti Scientific Dyers be sent to the District Magistrate, Ludhiana by E-mail for getting service of the same effected on it and sending his report in this regard."

3. It is respectfully submitted that, in compliance to the Hon'ble National Green Tribunal previous order dated 18-11-2024 the reply by the undersigned was submitted on 21-01-2025.

(Attached at Annexure-A)

4. In compliance with the orders dated 13-01-2025 of the Hon'ble National Green Tribunal, New Delhi, this office received a notice via email on 30-01-2025, issued under Letter No. NGT/Judicial/OA/1137-2024 dated 30-01-2025 and in response to the said notice, summon has been served to Mr. Ashu the owner of M/s Bharti Scientific Dyers vide letter No. 3041 dated 03-02-2025. The acknowledgment of receipt duly signed by the recipient is enclosed herewith as **Annexure-B** for reference.

5. In compliance with the orders of the Hon'ble National Green Tribunal dated 10-02-2025, this office issued Letter No. 4066/M.A dated 11-02-2025 to the Environmental Engineer,

Punjab Pollution Control Board, directing him to take necessary action and submit compliance report to the Hon'ble National Green Tribunal and this office within two days to ensure strict compliance of the directions issued by Hon'ble Tribunal.

(Attached at Annexure-C)

6. That in the view of the compliance and submission of factual report herein above, it is requested that Original Application No 1137 of 2024 qua the undersigned may be disposed-off with appropriate orders. Any instructions passed by the Hon'ble Tribunal shall be complied with in letter and spirit.

It is, therefore, prayed that the Original Application No 1137 of 2024 may kindly be disposed off with appropriate orders.

Submitted by


(Jitendra Jorwal, IAS)

District Magistrate, Ludhiana

Verification:-

Verified that the contents of para no.1 to 6 of the above reply are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.

Dated:- 13-02-2025

Place:- LUDHIANA


(Jitendra Jorwal, IAS)

District Magistrate, Ludhiana

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

O.A. No. 1137 OF 2024

In the matter of:

Neelam Rani

.....Applicant

V/S

State of Punjab

.....Respondent

**Short Reply/Status Report in the form of affidavit by
Jitendra Jorwal IAS, District Magistrate, Ludhiana**

It is most respectfully showeth:

- 
1. That undersigned is posted as District Magistrate, Ludhiana and thus filing the reply.
 2. That Hon'ble National Green Tribunal was pleased to pass the orders dated 18.11.2024, the gist of which is reproduced as under:-

"3. In our view, we find it appropriate to obtain to verify the facts before proceedings further in the matter and,

therefore, constitute a Joint Committee comprising District Magistrate, Ludhiana and Punjab State Pollution Control Board.

4. *District Magistrate, Ludhiana shall be the Nodal Authority for coordination and compliance of this order.*
 5. *Said Committee shall visit the site, collect relevant information and submit a factual report within one month."*
3. The undersigned promptly took cognizance of the orders issued by the Hon'ble National Green Tribunal, New Delhi, and initiated necessary actions. Vide letter no. 25635-36/M.A dated 29-11-2024 (**Annexure-A**) the undersigned directed the Sub-Divisional Magistrate, Ludhiana (East) and the Environmental Engineer of the Punjab Pollution Control Board Ludhiana to conduct a site visit, take appropriate actions and submit a comprehensive report.
4. That in compliance to the orders of Hon'ble National Green Tribunal, New Delhi that the report has been received from Joint Committee i.e Sub Divsional Magistrate Ludhiana (East) and Environmental Engineer, Punjab Pollution Control Board, Ludhiana dated 21-01-2025 as desired by Hon'ble NGT vide order dated 18.11.2024 is enclosed herewith as **Annexure-R**.
5. The undersigned has followed the instruction passed earlier by Hon'ble National Green Tribunal. That in the view of the

requested that Original Application No 1137 of 2024 qua the undersigned may be disposed-off with appropriate orders. Any instructions passed by the Hon'ble Tribunal shall be complied with in letter and spirit.

It is, therefore, prayed that the Original Application No 1137 of 2024 may kindly be disposed off with appropriate orders.

Submitted by


(Jitendra Jorwal, IAS)

District Magistrate, Ludhiana

Verification:-

Verified that the contents of para no.1 to 5 of the above reply are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.

Dated:- 21-01-2025

Place:- LUDHIANA


(Jitendra Jorwal, IAS)

District Magistrate, Ludhiana

REPORT OF THE JOINT COMMITTEE

(Constituted by the Hon'ble National Green Tribunal vide order dated 18.11.2024 passed in Original Application No. 1137/2024 Neelam Rani and Others V/s State of Punjab)

Background of the case

Ms. Neelam Rani has filed an application with the Hon'ble National Green Tribunal complaining against the water and air pollution caused by an industrial unit namely M/s Bharti Scientific Dyers, Village Meharban, Rahon Road, Ludhiana. The application was treated as Original Application no. 1137/2024 titled as "Neelam Rani and Others v/s State of Punjab."

Order passed by the Hon'ble National Green Tribunal (Dated 18.11.2024)

After consideration of the matter, the Hon'ble National Green Tribunal was pleased to pass an order dated 18.11.2024, thereby constituting a Joint Committee comprising of District Magistrate, Ludhiana and Punjab Pollution State Control Board with the direction to visit the site, collect relevant information and submit a factual report within one month. In this regard, the relevant extract of paragraph 3, 4 and 5 of the order dated 18.11.2024 passed in O.A No. 1137/2024 is reproduced herein below:-

"3. In our view, we find it appropriate to obtain to verify the facts before proceedings further in the matter and, therefore, constitute a Joint Committee comprising District Magistrate, Ludhiana and Punjab State Pollution Control Board.

4. District Magistrate, Ludhiana shall be the Nodal Authority for co-ordination and compliance of this order.

5. Said Committee shall visit the site, collect relevant information and submit a factual report within one month."

Compliance of order dated 18.11.2024 passed by the Hon'ble National Green Tribunal

The Deputy Commissioner, Ludhiana vide letter no. 25635-36/M.A dated 29.11.2024 requested the Sub Divisional Magistrate (East), Ludhiana and Environmental Engineer, Punjab Pollution Control Board, Ludhiana to visit the site, take necessary action in accordance with the orders dated 18.11.2024 of the Hon'ble Tribunal. Copy of letter no. 25635-36/M.A dated 29.11.2024 of the Deputy Commissioner, Ludhiana along with its translation in English is attached herewith as **Annexure-A**.




Visit carried out by the Joint Committee on 12.12.2024

The Joint Committee visited the site of M/s Bharti Scientific Dyers, Rahon Road, Ludhiana on 12.12.2024 and observed as under:

1. The industry is a dyeing industry engaged in the process of cloth and yarn dyeing and is operating with valid consents to operate of the Board under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 for a period upto 06.05.2025. Consents to operate under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 are granted to the industry for discharge of treated trade effluent @ 120 KLD onto land for plantation after treatment in the effluent treatment plant and for operation of Fluidized Bed (FBC) boiler furnace of capacity 07 TPH with use of Rice Husk as fuel.
2. The industry as well as its effluent treatment plant of capacity 360 KLD which consists of Collection Tank→ Chemical Dozing Tank→ Flocculator→ Tube Settler → Filters→ Outlet was in operation and treated effluent was being discharged onto land for plantation developed in an area of 1.5 acre as per karnal technology within premises of the industry.
3. The industry has installed Fluidized Bed (FBC) boiler of capacity 07 TPH to meet with the steam requirement. Cyclone separator followed by wet scrubber with water re-circulation system and stack of height more than 100 feet above ground level has been installed as Air Pollution Control device (APCD). During visit, the industry was found using rice husk as fuel in the boiler furnace and no unauthorized fuel was found there in the industry premises. Air Pollution Control device (APCD) was in operation. No black smoke was being found emitted from the stack of the boiler furnace.
4. Air emission sample from the stack of Air Pollution Control device and effluent sample from the outlet of Effluent treatment plant was collected during visit. Emission and effluent samples collected from the industry were sent to Punjab Pollution Control Board, Zonal Laboratory at Ludhiana for analysis.

Request for adjournment made to the Hon'ble National Green Tribunal:

That a request for seeking 15 days time to file report of Joint Committee was submitted before the Hon'ble Tribunal vide letter dated 19.12.2024. A copy of the

request letter dated 19.12.2024 submitted before the Hon'ble National Green Tribunal is enclosed as **Annexure-B**.

Acceptance of request for adjournment: Order dated 20.12.2024 passed the Hon'ble Tribunal.

The Hon'ble Tribunal accepted the request by passing the following orders dated 20.12.2024:

1. Mr. Bhisham, Assistant Environmental Engineer, Punjab Pollution Control Board has been appeared through VC, and seeks 15 days more time to submit report.
2. List on 23.01.2025.

Analysis results of air emission samples collected on 12.12.2024:

1. The air emission sample collected from the stack of the industry on 12.12.2024 by the Joint Committee was sent to Zonal Laboratory of the Board at Ludhiana.
2. The analysis report of the air emission sample collected from the stack of Air Pollution Control Device (APCD) installed with the Boiler furnace of capacity 07 TPH of the industry is tabulated below:

Sr. No	Point of Sample Collection	Parameters	Results	Prescribed Standard
1	Port hole on stack after APCD (Boiler @ 07 TPH + Water Ball @ 02 TPH)	Particulate Matters (mg/Nm ³) at 12% CO ₂	486 mg/Nm ³	500 mg/Nm ³

The sample result was found within the permissible limits.

A copy of the analysis report of air emission sample issued by the Zonal Laboratory, Punjab Pollution Control Board, Ludhiana is attached herewith as **Annexure-C**.

Analysis results of effluent sample collected on 12.12.2024:

1. The effluent sample collected from the outlet of ETP of the industry on 12.12.2024 was sent to Zonal Laboratory of the Board at Ludhiana.
2. The analysis report of effluent sample collected from the outlet of the ETP of the industry is tabulated below:

Sr. No	Parameters	Outlet of ETP	Prescribed Standard
1	pH	7.7	6.5-8.5
2	Total Suspended Solids (mg/l)	28	100

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3	Total Dissolved Solids (mg/l)	1205	2100
4	Chemical Oxygen Demand (mg/l)	<u>279</u>	250
5	Bio-Chemical Oxygen Demand (mg/l)	<u>55</u>	30
6	Oil & Grease (mg/l)	8.2	10
7	Sulphides (mg/l)	1.8	2.0
8	Phenolic Compound	BDL	1.0
9	Amonical Nitrogen (mg/l)	16	50
10	Total Chromium (mg/l)	BDL	2.0
11	Sodium Absorption Ration (SAR)	8.9	26.0

Only BOD & COD was found beyond the permissible limits.

A copy of the analysis report of air emission sample issued by the Zonal Laboratory, Punjab Pollution Control Board, Ludhiana is attached herewith as **Annexure-D**.

Observations of the Joint Committee

1. The industry was having valid permission from the Punjab Pollution Control Board under the Water (Prevention & Control of Pollution Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 for the period upto 06.05.2025
2. The industry has installed proper Air Pollution Control device (APCD) with stack of adequate height of 100 feet above ground level with its boiler furnace.
3. The industry was not emitting black smoke from its stack during the visit and has achieved the emission standards as prescribed by the MOEF/CPCB/PPCB. The concentration of Particulate Matters (PM) is found to be 486 mg/Nm³ which is with the prescribed limits of 500 mg/Nm³, hence the industry has complied with the provisions of the Air (Prevention & Control of Pollution) Act, 1981,
4. The industry has installed Effluent Treatment Plant (ETP) of adequate capacity to handle the waste water generation of 120 KLD.
5. The industry has developed adequate land under plantation as per Karal Technology for disposal of its treated waste water onto land for plantation.
6. No bye-pass arrangement for disposal of untreated trade effluent was observed there in the Effluent Treatment Plant of the industry.

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7. Effluent Treatment Plant installed by the industry failed to achieve the effluent discharge standards as prescribed by the MOEF/CPCB/PPCB i.e. the concentration of various parameters i.e. COD (279 mg/l) and BOD (55 mg/l) is found to be beyond the prescribed limit of 30 mg/l & 250 mg/l. As such the industry is found to be violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Action taken by the Punjab Pollution Control Board against the industry for violation of the Provisions of the Water (Prevention & Control of Pollution) Act, 1974

In view of the facts stated above, the Punjab Pollution Control Board vide letter no. 257 dated 17.01.2025 has revoked the consent to operate granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 and further vide letter no. 259 dated 17.01.2025 has issued directions to the industry under the Water (Prevention & Control of Pollution) Act, 1974 as under:-

- a) That, the industry shall close down its operations, not to operate the unit and dismantle and remove all outlets and stop forthwith discharging its wastewater into sewer or through any other mode.
- b) That, the industry will not restart any process unless all necessary water control measures are taken and concentration of various pollutants in its treated trade effluent conforms to the standards laid down by the Board for such type of discharges.
- c) That, the industry will not restart until it obtains the consent of the Board u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974.
- d) That, the Punjab State Power Corporation Limited authorities shall disconnect the supply of electricity available to the industry.

A copy of the letter no. 257 dated 17.01.2025 vide which consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 of the industry has been revoked is attached herewith as **Annexure-E** and copy of letter no. 259 dated 17.01.2025 vide which directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 have been issued by the Board to the industry for its closure is attached herewith as **Annexure-F**.

Apart from above, the Punjab Pollution Control Board vide letter no. 261-62 dated 17.01.2025 has also issued following directions u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 to the Punjab State Power Corporation Limited (PSPCL) authorities:




"That the authorities concerned shall disconnect the supply of the electricity available to the premises of subject cited industry with immediate effect."

A copy of the directions issued by the Punjab Pollution Control Board to the PSPCL authorities vide letter no. 261-62 dated 17.01.2025 is attached herewith as **Annexure-G**.

Further, it is mentioned here that the Assistant Executive Engineer, Punjab State Power Corporation Limited, Sunder Nagar Division (SPL), Ludhiana vide their office memo no. 88 dated 21.01.2025 informed to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana that electric connection of the industry M/s Bharti Scientific Dyers, Meharban, Rahon Road, Ludhiana has been disconnected on 21.01.2025 and has enclosed the disconnection order no. 85 dated 21.01.2025. A copy of letter issued by the Assistant Executive Engineer, Punjab State Power Corporation Limited, Ludhiana is attached herewith as **Annexure-H**.

Submission of the status report

The Joint Committee hereby submit its report in compliance to order dated 18.11.2024 passed in O.A No. 1137 for kind consideration of the Hon'ble Tribunal.



Er. Gurmit Singh
Environmental Engineer,
Punjab Pollution Control Board,
Ludhiana



Jasleen Kaur
Sub Divisional Magistrate (East)
Ludhiana

Place: Ludhiana

Date: 21-01-2025

ਤਰਤ ਅਤਿ ਜਰਰੀ
ਐਨ.ਜੀ.ਟੀ ਕੇਸ

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ

(ਐਮ.ਏ ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

1. ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਲੁਧਿਆਣਾ(ਪੂਰਬੀ)।
2. ਵਾਤਾਰਵਣ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ।

ਨੰ-25635-36/ਐਮ.ਏ

ਮਿਤੀ - 29.11.2024

ਵਿਸ਼ਾ-

Compliance of Order in NGT Original Application No. 1137 of 2024.

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਦੀ ਅਦਾਲਤ ਵਿੱਚ ਮਿਤੀ 30.12.2024 ਲਈ ਨਿਸਚਿਤ ਹੈ। ਇਸ ਕੇਸ ਵਿੱਚ ਮਿਤੀ 18-11-2024 ਨੂੰ ਮਾਨਯੋਗ ਅਦਾਲਤ ਵੱਲੋਂ ਹੋਏ ਹੁਕਮਾਂ ਅਨੁਸਾਰ ਮੌਕਾ ਮੁਆਇਨਾ ਕਰਕੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਨ ਉਪਰੰਤ ਬਣਦੀ ਰਿਪੋਰਟ ਮਾਨਯੋਗ ਅਦਾਲਤ ਵਿੱਚ ਦਾਇਰ ਕਰਕੇ ਰਿਪੋਰਟ ਸੂਚਨਾ ਹਿੱਤ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜਣ ਦੀ ਬਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ ਜੀ।

ਇਸ ਨੂੰ ਪਰਮ ਅਗੈਰ ਦਿੱਤੀ ਜਾਵੇ ਜੀ।

ਵਾ: ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ

ਪਿੱਠ ਅੰਕਿਤ ਨੰ-25636/ਐਮ.ਏ.

ਮਿਤੀ- 29-11-2024

ਇਸ ਦਾ ਉਤਾਰਾ ਪੀ.ਏ.ਫੂ ਨੰ. 1 ਨੂੰ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਦੀ ਸੂਚਨਾ ਹਿੱਤ।

ਵਾ: ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ

OFFICE OF DEPUTY COMMISSIONER, LUDHIANA
(M.A BRANCH)

To

1. Sub Divisional Magistrate (East),
Ludhiana
2. Environmental Engineer,
Punjab Pollution Control Board,
Ludhiana

No. 25635-36/M.A

Date: 29.11.2024

**Sub: Compliance of orders in NGT Original Application No. 1137
of 2024**

In reference to subject cited matter, it is requested to you that the subject cited case is listed before the Hon'ble NGT Court on 20.12.2024. As per the order dated 18.11.2024 passed by the Hon'ble Court, visit the site, take necessary action and after filing the report before the Hon'ble Court, send copy of the report to this office for information in the matter please.

This may be treated as MOST URGENT. 

-sd-

For Deputy Commissioner
Ludhiana

Endst. No. 25636/M.A

Date: 29.11.2024

A copy of above is forwarded to P.A to Hon'ble Deputy Commissioner, Ludhiana for information.

-sd-

For Deputy Commissioner
Ludhiana

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No. 1137 of 2024

In the matter of

Neelam Rani & Ors.

.....Applicant

Vs

State of Punjab

.....Respondent

Application for seeking time to file report of the Joint committee constituted by the Hon'ble National Green Tribunal vide order dated 18.11.2024.

RESPECTFULLY SHOWTH

1. That the subject cited case is pending for adjudication before the Hon'ble National Green Tribunal and is listed for hearing on 20.12.2024.
2. That the Hon'ble National Green Tribunal was pleased to pass an order dated 18.11.2024 in the above mentioned case thereby constituting a joint committee comprising District Magistrate, Ludhiana and Punjab State Pollution Control Board to verify the facts. The Joint committee has been asked to file report within one week. The District Magistrate, Ludhiana will act as Nodal Authority for coordination and compliance of the orders.
3. In this context, the relevant Para no. 3,4 & 5 of the order dated 18.11.2024 is reproduced herein below for kind perusal and reference:

In our view we find it appropriate to obtain to verify the facts before proceeding further in the matter and therefore, constitute a joint committee comprising District Magistrate Ludhiana and Punjab State Pollution Control Board.

The District Magistrate, Ludhiana will act as Nodal Authority for coordination and compliance of the orders.

Said Committee shall visit the site, collect relevant information and submit a factual report within one month.

4. That in compliance to order dated 18.11.2024, the Deputy Commissioner, Ludhiana vides letter no. 25635-36/M.A dated 29.11.2024 requested the Sub Divisional Magistrate (East), Ludhiana and Environmental Engineer, Punjab Pollution Control Board, Ludhiana that the subject cited case is listed before the Hon'ble NGT Court on 20.12.2024. As per the order dated 18.11.2024 passed by the Hon'ble Court, visit the site, take necessary action and after filing the report before the Hon'ble Court, send copy of the report to this office for information in the matter please. Copy of letter no. 25635-36 dated 29.11.2024 along-with its translation in English is attached herewith as Annexure-A.

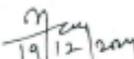
5. That the Joint Committee visited the site M/s Bharti Scientific Dyers, Rahon Road, Ludhiana on 12.12.2024 and observed that the industry is a dyeing industry engaged in the process of cloth and yarn dyeing. The industry is having valid consents to operate under the Water [Prevention & Control of Pollution] Act, 1974 and Air [Prevention & Control of Pollution] Act, 1981 for a period upto 06.05.2025. During visit, the industry as well as its effluent treatment plant which consists of Collection Tank → Chemical Dozing Tank → Flocculator → Tube Settler → Filters → Outlet was in operation and treated effluent was being discharged onto land for plantation developed in an area of 1.5 acre within premises of the industry. The industry has installed boiler of capacity 07 TPH to meet with the steam requirement and cyclone separator followed by wet scrubber and stack of height more than 100 feet above ground level has been installed as Air Pollution Control device [APCD]. During visit, the Air Pollution Control device [APCD] was in operation and no black smoke was found emitted from the stack. Emission sample from the stack of Air Pollution

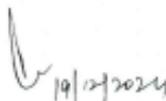
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Control device and effluent sample from the outlet of Effluent treatment plant was collected. Emission and effluent samples collected from the industry were sent to Punjab Pollution Control Board's lab at Ludhiana and analysis results are expected to be received within 15 days.

- e. That the case is listed for hearing on 20.12.2024 and analysis results of the collected effluent and emission samples are awaited. Therefore, submission of report of the Joint Committee before the Hon'ble NGT will take some more time.

It is therefore, prayed that a time period of 15 days may kindly be granted to the Joint Committee for submission of filing report before the Hon'ble National Green Tribunal.


19/12/2024
Er. Gurmit Singh
Environmental Engineer,
Punjab Pollution Control Board,
Ludhiana


19/12/2024
Rohit Gupta
Sub Divisional Magistrate (East)
Ludhiana





Punjab Pollution Control Board

Zonal Laboratory, P-64/B, 2nd Floor.

Phase-5, Focal Point, Ludhiana

Air Analysis Report

ਮਾਸਟਰ ਕੋਰਡ ਕੰਪਨੀ ਲਿਮਿਟਿਡ
 ਮੈਸ ਭਾਰਤੀ ਸਾਇੰਟਿਫਿਕ ਡਾਈਅਰਜ਼
 ਰਾਹਨ ਰੋਡ, ਵੀਲ ਮੇਹਰਾਬਾਨ, ਲੁਧਿਆਣਾ
 ਮਿਤੀ 19/12/24

- Laboratory Sample no.: A 173 /Zonal Lab/2024
- Name of Industry : M/s Bharti Scientific Dyers.
Rahan Road, Vill. Meharban,
Ludhiana
- Name of Sample Collecting Officer : Er. Bhisham, Asstt. Environmental Engineer,
Ms. Shanu (Naib Tehsil Dahlon)
Mr. Dalvir Singh, Assistant Scientific Officer
- Date of Sample Collection : 12.12.2024
- Date of sample receiving in Lab: 14.12.2024
- Test Method: As per Relevant parts of IS:11255

Sr. No.	Point of Sample Collection	Parameter	Results	Prescribed Standards
1	Porthole on Stack after APCD (Boiler @7TPH + Water Wall @2TPH)	Particulate matter at 12% CO ₂	486 mg/m ³	500

Note- If any stringent limits/specific standards have been prescribed by MoEF & CC, CPCB and PPCB, then the same shall prevail subject to clarification from the concerned Regional office.

---End of Report---



Assistant Scientific Officer,
Zonal Lab, Ludhiana

Dated 19-12-2024

Ends. No. 2680 - 21

A copy of the above is forwarded to the following for information and necessary action please along with data sheet:-

- The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-2, Ludhiana
- The Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana

Scientific Officer,
Zonal Lab, Ludhiana
17/12/24



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Zone Office-II, E-6/8-II, Back Side C.I.T. Office, Phase-5, Local Point, Ludhiana
E-mail: secretary@ppcbpunjab.com Phone No. 0181-2631111

No. PPCB/SEE/20-2/LDH/2025/.....

Read

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In

M/s Bharti Scientific Dyers,
Rahon Road, Meharban,
Ludhiana.

ਨਵੀਂ ਸੁਫਲ ਪ੍ਰੋ. ਵਾਹਾ ਵਿਖੇ

ਵਾਹਾ ਵਿਖੇ

ਦਿੱਤੀ ਗਈ ਹੈ।
ਮਿਤੀ: 11.9.2025 ਤੋਂ 20.11.25

Sub: Revocation of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974.

Whereas, it is mandatory on part of the industry to obtain consent to establish (NOC) u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it is also mandatory on part of the industry to obtain consent to operate an outlet u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 for discharge of trade effluent from its industrial premises.

And whereas, it is also mandatory on part of the industry to provide adequate & appropriate pollution control arrangements to bring down the concentration of various pollutants within the permissible limits prescribed by the Board.

And whereas, the industry was granted consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/LDH3/2024/27098827 dated 07.11.2024, having validity upto 06.05.2025.

And whereas, in compliance of the order passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 1137/2024 titled as "Neelam Rani & Others v. State of Punjab" on 18.11.2024, the Deputy Commissioner, Ludhiana dated 29.11.2024 constituted a team comprising of Sub Divisional Magistrate, Ludhiana (east) and the concerned Environmental Engineer of the Board.

And whereas, accordingly, the team visited the industry on 12.12.2024 and observed that:

- The industry is a dyeing unit and engaged in the process of cloth and yarn dyeing.
- During visit, the effluent treatment plant which consists of Collection Tank, Chemical Dosing Tank, Flocculator, Tube Settler, Filters and Outlet was in operation and treated effluent was being discharged onto land for plantation developed in an area of 15 acre within premises of the industry.
- The effluent sample from the outlet of Effluent treatment plant was collected. As per the analysis report, the concentration of various parameters outlet were found as pHs 7.7, TSS = 28 mg/l, TDS = 1205 mg/l, COD = 279 mg/l, BOD = 55 mg/l, O&G = 8.2 mg/l, Sulphide = 1.8, Phenolic Compound = BDL, Ammonical Nitrogen = 16, Total Chromium = BDL and Sodium Absorption Ratio = 8.9. As per the report the results of various parameters i.e. BOD (55) and COD (279) were found to be beyond the prescribed limit of 30 & 250 mg/l.

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And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974,

And whereas, the matter was considered by the Competent Authority of the Board and it has been decided to revoke the consent to operate under the Water (Prevention & Control of Pollution) Act, 1974,

As such, in exercise of the powers conferred under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, consent to operate vide no. 130-2/Fresh/LDH3/2024/27098827 dated 07.11.2024 under the said act is hereby, revoked.

SA

For and on behalf of
Punjab Pollution Control Board
Dated 17/01/25

Encls. No. 058

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office 3, Ludhiana for information and necessary action.

KAT

For and on behalf of
Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Zonal Office - B, 1-648 B, Bark Side-CCU Office, Phase 5, Trilok Point, Ludhiana
E-mail: ppcb@punjab.gov.in ppcb@punjab.com Phone: 0181-2600141

No. PPCB/SEL/20-2/LDH/2025/.....

Bogd.

Dated

To

M/s Bharti Scientific Dyers,
Rahon Road, Meharban,
Ludhiana

ਮਾਨਯੋਗ ਸਾਹਿਬ ਸ਼ਾਹਮੁਕਤੀ ਸਿੰਘ ਬੰਸਾਲਾ
ਨਵੀਂ ਸ਼ਾਹ ਜ਼. ਮੇਹਰਬਾਨ
ਲੁਧਿਆਣਾ
ਦਿੱਖਾਇਆ ਗਿਆ
ਦਿੱਖਾਇਆ ਗਿਆ
ਦਿੱਖਾਇਆ ਗਿਆ

Sub:

Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988.

In order to protect and improve the environment and for prevention of hazardous to human beings, other living creatures, plants and property and for maintaining or restoring the wholesomeness of water and to preserve the quality of air, the Parliament of India had enacted the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain Rules under the provisions of the Environment (Protection) Act, 1986 and these laws are collectively and severally been referred to as the Environmental Laws.

Whereas, the Punjab Pollution Control Board (will be referred as 'Board' in subsequent paras) was constituted under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and is thus implementing the provisions of the aforementioned Environmental Laws in the State of Punjab.

Whereas, it is mandatory on part of the industry to obtain consent to establish (NOC) u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it is also mandatory on part of the industry to obtain consent to operate an outlet u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent from its premises.

And whereas, it is also mandatory on the part of the industry to provide adequate & appropriate pollution control arrangements to bring down the concentration of various pollutants within the permissible limits prescribed by the Board.

And whereas, the industry was granted consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/LDH/2024/2709887 dated 07.11.2024, having validity upto 06.05.2025.

And whereas, in compliance of the order passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 1137/2024 titled as "Noolam Rani & Others vs State of Punjab" on 18.11.2024, the Deputy Commissioner, Ludhiana dated 29.11.2024 constituted a team comprising of Sub Divisional Magistrate, Ludhiana (east) and the concerned Environmental Engineer of the Board.

And whereas, accordingly, the team visited the industry on 12.12.2024 and observed that:

- The industry is a dyeing unit and was engaged in the process of cloth and yarn dyeing.
- During visit, the effluent treatment plant which consists of Collection Tank, Chemical Dosing Tank, Flocculator, Tube Settler, Filters and Outlet was in operation and treated effluent was being discharged onto land for plantation developed in an area of 1.5 acre within premises of the industry.
- The effluent sample from the outlet of Effluent treatment plant was collected. As per the analysis report, the concentration of various parameters outlet were found as per: TSS = 28 mg/l, TDS = 1205 mg/l, COD = 279 mg/l, BOD = 55 mg/l, O&G = 8.2 mg/l, Sulphide = 1.8 mg/l, Phenolic Compound = BDL, Ammonical Nitrogen = 16, Total Chromium = BDL and Sedimentation Ratio = 8.3. As per the report the results of various parameters i.e. BOD (5%) and COD (279) were found to be beyond the prescribed limit of 30 & 250 mg/l.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

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And whereas, the Competent Authority of the Punjab Pollution Control Board has decided that directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be confirmed for the closure of the industry and disconnection of electric supply of the industry by the PSPCL Authorities without giving any opportunity of personal hearing as the industrial activity is endangering the environment and ecosystem.

Now, therefore, the Competent Authority of the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988, issues the following directions:

- 1) That, the industry shall close down its operations, not to operate the unit and dismantle and remove all outlets and stop forthwith discharging its wastewater into sewer or through any other mode.
- 2) That, the industry will not restart any process unless all necessary water control measures are taken and concentration of various pollutants in its treated trade effluent conforms to the standards laid down by the Board for such type of discharges.
- 3) That, the industry will not restart until it obtains the consent of the Board u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974.
- 4) That, the Punjab State Power Corporation Limited authorities shall disconnect the supply of electricity available to the industry.

In case of failure to comply with the above said directions, you are liable for action u/s 41 of the Water (Prevention and Control of Pollution) Act 1974 as amended in 1988.

For and on behalf of
Punjab Pollution Control Board

Dated 17/01/85

Encl. No. 960

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information and necessary action. He is directed to submit report regarding effective compliance of above said directions, within 3 days positively.

For and on behalf of
Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Head Office-11, E-4-B-11, Back Side F.C.U. Office, Phase-8, Local Post, Ludhiana
E-mail: secy2@ppcbgynhwa.com Ph No: 0161-26 0777

No. PPCB/SEE/20-2/LDH/2024/..... Regd. Dated

To

- 1] The Chief Engineer (DS-Central)
Punjab State Power Corporation Limited,
Opp. PAU, Ferozepur Road, Sarabha Nagar, Ludhiana - 141001
- 2] The Superintending Engineer (DS-West Circle),
Punjab State Power Corporation Limited,
Opp. PAU, Ferozepur Road, Sarabha Nagar, Ludhiana - 141001

ਮਹਾਂ ਸ਼ਹਿਰੀ ਸਰਬਤਕਾਰੀ ਏਜੰਸੀ ਲਈ
ਨਵੀਂ ਸ਼ੁਕਰ ਸੁ. ਵਾਸੀ 11. 4
ਦੇ ਪਿੱਛੇ
ਮਿਤੀ 08/08/25

Subject: Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 - M/s Bharti Scientific Dyers, Rahat Road, Meharban, Ludhiana.

It is intimated that the Competent Authority of the Board has decided to disconnect the supply of electricity available in the premises of subject cited industry with immediate effect.

As such, you are, hereby directed 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 to comply with the following directions:

"That authorities concerned shall disconnect the supply of electricity available to the premises of subject cited industry with immediate effect."

Failure to comply with the above said directions shall make the Dyers authorities and officers concerned liable for action u/s 41 of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988.

For and on behalf of
Punjab Pollution Control Board
Dated: _____

Endst.No. _____

A copy of the above is forwarded to M/s Bharti Scientific Dyers, Rahat Road, Meharban, Ludhiana.

For and on behalf of
Punjab Pollution Control Board
Dated: 17/08/25

Endst.No. 064

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information and compliance. He is directed to ensure the effective compliance of above said directions and submit report within 3 days positively.

For and on behalf of
Punjab Pollution Control Board

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REC-1

F.R

M
21/05/2025

105
P/11/12/25

Annexure-H

 **PSPCL** Punjab State Power Corporation Limited

To
Environment Engineer,
Punjab Pollution Control Board,
Regional Office - III, Ludhiana.

Memo. - 88

Date. - 21/05/2025

Sub.- Directions U/S 33-A of the water (Prevention of Control of Pollution)
Act, 1981- M/S Bharti Scientific Dyers, Meharban, Rahon road, Ludhiana

In reference to above cited subject, it is informed that electric connection of M/S Bharti Scientific Dyers, Meharban, Rahon Road, Ludhiana. has been disconnected on dated 21.01.2025 via Disconnection order no. 85 dated 21.05.2025 in the reference to the memo no 926 dated 20.01.2025 of PPCB.

This is for your information please.


Assistant Executive Engineer(T-2)
Sunder Nagar Division(spl)
Ludhiana

ਫਾਰਮ ਨੰ. ਸੀ. ਐਸ.-16 ਪੰਜਾਬ ਰਾਜ ਪਾਵਰ ਕਾਰਪੋਰੇਸ਼ਨ ਲਿਮ:
 ਐਸ.ਓ.ਪੀ. 18

ਕੁਨੈਕਸ਼ਨ ਕੱਟਣ ਦਾ ਆਦੇਸ਼

85

ਖਪਤਕ ਨੰ: 501 ਅਫਸਲੀਖੰਕਾ (ਸਥਾਈ) ਦਫਤਰ ਕੁਮ ਨੰ: 71
 ਖਪਤਕਾਰ ਦਾ ਨਾਂ M/s BHARATI SUPPLEMENTARY DYERS, MEHARWAN RAHW (SAD) ਮਿਤੀ: 21/1/25

ਕੁਨੈਕਸ਼ਨ ਕੱਟਣ ਦਾ ਕਾਰਣ

ਬਾਕੀ ਰਕਮ..... ਐਸ.ਓ.ਪੀ. ਅਤੇ ਦੂਜੇ ਖਰਚੇ..... ਬਿਜਲੀ ਕਰ
 ਟੀ.ਡੀ.ਸੀ.ਓ. ਨੰ: ਅਤੇ ਮਿਤੀ.....
 (ਕੋਵਲ ਪੀ.ਡੀ.ਸੀ.ਓ. ਦੀ ਸੂਰਤ ਵਿਚ ਹੀ ਭਰਿਆ ਜਾਵੇ)..... ਹੁੰ ਲਾਗੂ ਕੀਤਾ.....
 ਸੇਵਾ ਵਿਚ ਖਾਹਿਸ਼

ਜੁਨਿਆਰ ਇੰਜੀਨੀਅਰ-11

ਕਿਰਪਾ ਕਰਕੇ ਉਪਰੋਕਤ ਖਪਤਕਾਰ ਦਾ ਕੁਨੈਕਸ਼ਨ ਬੋਰਡ ਦੇ ਸਰਕਟ ਤੋਂ ਸਥਾਈ ਤੌਰ ਤੇ ਕੱਟ ਦਿੱਤਾ ਜਾਵੇ ਅਤੇ ਨਿਮਨ ਰਿਪੋਰਟ ਦਿੱਤੀ ਜਾਵੇ।

ਸਹਾਇਕ ਕੁਨੈਕਟਰ ਇੰਜੀਨੀਅਰ- (ਵ)
 ਮਿਤੀ: 21/1/25

ਰਿਪੋਰਟ

- 1) ਸਰਵਿਸ (ਓਵਰ ਹੋਡ) ਟੀ. ਜੰਕਸ਼ਨ/ਪੋਲ ਤੋਂ ਕੱਟੀ ਗਈ
- 2) ਮੀਟਰ ਸਟੋਰ ਨੂੰ ਵਾਪਸ ਕੀਤਾ/ਕੀਤੇ ਗਏ ਅਤੇ ਸੀ.ਏ. 22 ਵਿੱਚ ਪੰਨਾ ਨੰ.....
 ਐਸ.ਈ. 2
 ਮੱਦ ਨੰ..... ਤੇ ਦਰਜ ਕੀਤੇ ਗਏ।

ਪੀ.ਐਸ.ਪੀ.ਸੀ.ਐਲ. ਲੁਧਿਆਣਾ।
 as per above. SJO
 Connection. & disconnected.

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ਉਪਕਰਣ	ਮੀਟਰ ਨੰਬਰ	ਮੀਟਰ ਪੜਤਾਂ	ਸੀਲਾਂ ਦੀ ਸਥਿਤੀ
ਕੇ.ਡਬਲਯੂ.ਐਚ.	Kech: 42.7090
ਕੇ.ਵੀ.ਏ.ਐਚ./	WOM. 2.521739
ਲਾਈਟ	MD/ 2. 28.08
ਐਮ.ਡੀ.ਆਈ.

ਮੀਟਰ ਗਤੀ ਵਿਧੀ ਕਾਰਡ (ਪੰ. ਰਾ. ਪਾ. ਕਾ. ਲਿ. ਫਾਰਮ ਸੀ.ਐਸ.21 ਵਿਚ ਦਰਜ ਕੀਤਾ ਗਿਆ ਹੈ।
 ਐਸ.ਈ.3

ਜਿਸ ਦੁਆਰਾ ਕੁਨੈਕਸ਼ਨ ਕੱਟਿਆ ਗਿਆ
 ਮਿਤੀ: 21/01/25

ਖਪਤਕਾਰ ਦੇ ਹਸਤਾਖਰ
 ਜ.ਇੰਜੀ-11/ਜੁ ਇੰਜੀ-1



ਐਨ.ਜੀ.ਟੀ ਕੇਸ
ਤਰੱਕ ਅਤੇ ਜਰੂਰੀ

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ
(ਐਮ.ਏ ਸ਼ਾਖਾ)

ਵੱਲ

Bharti Scientific Dyers
Rahon Road, Village Meharban
Ludhiana

ਨੰ- 3041 /ਐਮ.ਏ ਮਿਤੀ - 03-02-2025

ਵਿਸ਼ਾ- Serving of Notice in NGT Original Application No. 1137 of 2024.(Neelam Rani and Ors. Vs SOP).

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਦੀ ਅਦਾਲਤ ਵਿੱਚ ਮਿਤੀ 23.01.2025 ਨੂੰ ਸੁਣਵਾਈ ਲਈ ਨਿਸਚਿਤ ਸੀ। ਜਿਸ ਵਿੱਚ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹੁਕਮ ਹੋਏ ਹਨ:

"3. Notice be served on M/s Bharti Scientific Dyers through the District Magistrate, Ludhiana and for this purpose notice issued to the M/s Bharti Scientific Dyers be sent to the District Magistrate, Ludhiana by E-mail for getting service of the same effected on it and sending his report in this regard.

4. Replies/responses by respondent No.1 to 4 be filed at least three days before the date of hearing fixed.

5. List on 10.02.2025 for further consideration."

ਇਸ ਪੱਤਰ ਰਾਹੀਂ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਵੱਲੋਂ ਹੋਏ ਹੁਕਮਾਂ ਮਿਤੀ 23-01-2025 ਦੀ ਪਾਲਣਾ ਕਰਵਾਏ ਹੋਏ ਹੁਕਮਾਂ ਦੀ ਕਾਪੀ ਸਮੇਤ Notice ਆਪ ਜੀ ਨੂੰ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜੀ ਜਾਂਦੀ ਹੈ।

Rajal Goyal
ਸਹਾਇਕ ਕਮਿਸ਼ਨਰ(ਜ)
ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ

ਪਿੱਠ ਅੰਕਣ ਨੰ- 3042-43 /ਐਮ.ਏ ਮਿਤੀ- 03-02-2025

ਇਸ ਦਾ ਉਤਾਰਾ:-

1. ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ ਲੁਧਿਆਣਾ(ਪੂਰਬੀ) ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।
2. ਪੀ.ਏ.ਟੂ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਨੂੰ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਦੀ ਸੂਚਨਾ ਹਿੱਤ।

Rajal Goyal
ਸਹਾਇਕ ਕਮਿਸ਼ਨਰ(ਜ)
ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ

Recd original

MSW
3/2/25



**Office of the Deputy Commissioner, Ludhiana
(M.A Branch)**

To

Environmental Engineer
Punjab Pollution Control Board
Ludhiana.

No.- 4066/M. A dated- 11-02-2025

Subject - Compliance of Order dated 10-02-2025 in NGT Original Application No. 1137 of 2024.(Neelam Rani and Ors. Vs SOP)

In reference to the above subject, it is hereby informed that the case mentioned was scheduled for hearing before the Hon'ble NGT on 10.02.2025, during which the following orders were passed:

"2. Learned Counsels for respondents no.1 to 4 have claimed to have filed their replies/responses but on verification, the Registry has informed that no replies/responses have been filed.

3. Replies/responses by respondents no.1 to 4 be filed within two weeks."

In compliance with the orders passed by the Hon'ble Court on 10-02-2025, you are requested to take the necessary action and submit the required report (reply/response) to this office within two days, by 13-02-2025. This is essential to ensure strict compliance with the Hon'ble Court's directives.

This matter should be treated with the highest priority.

(Enclosed: Copy of the order)


For: Deputy Commissioner
Ludhiana

Endst. No: 4067-69/M.A dated- 11-02-2025

A copy of this order is forwarded for necessary compliance and information to:

1. **Secretary, Department of Science, Technology, and Environment, Punjab, Chandigarh,** for information and necessary action.
2. **Sub-Divisional Magistrate, Ludhiana (East),** with a request to take the necessary action in compliance with the orders passed by the Hon'ble NGT on 10-02-2025 and ensure strict adherence to the directives of the Hon'ble Court.
3. **PA to Deputy Commissioner, Ludhiana,** for the kind information of the Deputy Commissioner, Ludhiana.


For: Deputy Commissioner
Ludhiana



ਐਨ.ਜੀ.ਟੀ ਕੋਸ਼
ਤਰੱਤ ਅਤਿ ਜਰੁਰੀ

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ
(ਐਮ.ਏ ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ,
ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ,
ਲੁਧਿਆਣਾ।

ਨੰ- 4066/ਐਮ.ਏ ਮਿਤੀ - 11-02-2025

ਵਿਸ਼ਾ- **Compliance of Order dated 10-02-2025 in NGT Original Application No. 1137 of 2024.(Neelam Rani and Ors. Vs SOP).**

ਉਪਲੇਖਤ ਵਿਖੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਦੀ ਅਦਾਲਤ ਵਿੱਚ ਮਿਤੀ 10.02.2025 ਨੂੰ ਸੁਣਵਾਈ ਲਈ ਨਿਸ਼ਚਿਤ ਸੀ। ਜਿਸ ਵਿੱਚ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹੁਕਮ ਹੋਏ ਹਨ:

"2. Learned Counsels for respondents no.1 to 4 have claimed to have filed their replies/responses but on verification, the Registry has informed that no replies/responses have been filed.

3. Replies/responses by respondents no.1 to 4 be filed within two weeks."

ਇਸ ਕੇਸ ਵਿੱਚ ਮਿਤੀ 10-02-2025 ਨੂੰ ਮਾਨਯੋਗ ਅਦਾਲਤ ਵੱਲੋਂ ਹੋਏ ਹੁਕਮਾਂ ਅਨੁਸਾਰ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਨ ਉਪਰੰਤ ਬਣਦੀ ਰਿਪੋਰਟ(ਜਵਾਬਦਾਵਾ) ਤੁਰੰਤ 2 ਦਿਨਾਂ ਦੇ ਅੰਦਰ ਮਿਤੀ 13.02.2025 ਤੱਕ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜਣ ਦੀ ਖੋਚਲਾ ਕੀਤੀ ਜਾਵੇ ਜੀ ਤਾਂ ਜੋ ਮਾਨਯੋਗ ਅਦਾਲਤ ਦੇ ਹੁਕਮਾਂ ਦੀ ਇੰਨ-ਬਿੰਨ ਪਾਲਣਾ ਯਕੀਨੀ ਬਣਾਈ ਜਾ ਸਕੇ।

ਇਸ ਨੂੰ ਪਰਮ ਅਕੀਤ ਦਿੱਤੀ ਜਾਵੇ।

(ਨਾਮ ਨਹੀਂ ਦਿੱਤਾ)


ਵਾ: ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ

ਪਿੱਠ ਅੰਕਣ ਨੰ-4067-69/ਐਮ.ਏ ਮਿਤੀ- 11-02-2025

ਇਸ ਦਾ ਉਤਾਰਾ:-

1. ਸਬੰਤਰ, ਵਿਗਿਆਨ, ਤਕਨਾਲੋਜੀ ਅਤੇ ਵਾਤਾਵਰਣ ਵਿਭਾਗ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।
2. ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ ਲੁਧਿਆਣਾ(ਪੂਰਬੀ) ਜੀ ਨੂੰ ਭੇਜ ਕੇ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਵੱਲੋਂ ਮਿਤੀ 10-02-2025 ਨੂੰ ਹੋਏ ਹੁਕਮ ਅਨੁਸਾਰ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਦੇ ਹੋਏ ਮਾਨਯੋਗ ਅਦਾਲਤ ਦੇ ਹੁਕਮਾਂ ਦੀ ਇੰਨ-ਬਿੰਨ ਪਾਲਣਾ ਯਕੀਨੀ ਬਣਾਉਣ ਦੀ ਬਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ ਜੀ।
2. ਪੀ.ਏ.ਡੂ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਨੂੰ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਦੀ ਸੂਚਨਾ ਹਿੱਤ।


ਵਾ: ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ